

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

106. IA/2127/2024 C.P. (IB)/203(MB)2021

**IN THE MATTER OF**

IDBI Bank Limited

... Petitioner

Vs

Simm Samm Hotels Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 03.05.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Durgesh Khanapurkar (PH)

For the Respondent:

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**ORDER**

**IA 2127 of 2024**- The prayer in the present Application is for extension of 60 days from 27.04.2024 to 26.06.2024. The Ld. Counsel for the Applicant submits that in all probabilities, they should be able to conclude the CIRP Process before the extended period as the CoC is already in consultation with six (6) PRAs who have submitted their Plans. In view of the submissions of the Ld. Counsel, the prayer pertaining to the extension for the period of 60 days is **allowed** and **disposed of**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/